

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE- CHENNAI
Original Application No. 77 / 2021

Suo Moto : Applicant

V/s

The Chief Secretary,
Government of Kerala & others : Respondents

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Dated this the 2nd day of July, 2021

Counsel for the Petitioner
Advocate : T.K. Ajithkumar

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STATEMENT FILED BY THE 14TH RESPONDENT
CHERANELLOOR GRAM PANCHAYAT IN THE ABOVE
ORIGINAL APPLICATION AS DIRECTED BY THE HO'BLE
TRIBUNAL ON 21-6-2021.

1. I am the Secretary of the Cheranelloore Grama Panchayat who is the 14th respondent in the above Application No.77/2021 and the authorized person to file statement. I know the facts of the case. The above statement is filed as directed but he Hon'ble Tribunal on 21-6-2021.

2. It is submitted that the Cheranelloor Grama Panchayath has introduced a system in its local limits for the collection of dry and wet bio de gradable waste from the houses, shops and commercial establishments and public markets. The above dry and wet bio degradable waste is




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being segregated at source and collected from door to door and transported to the Brahmapuram plant operated by the Kochi Corporation. The above waste is segregated at source and after door to door collection, used to transport to the Brahmapuram plant by a container fitted vehicle safely. So there is no waste dumping yard in the Chernaelloor Grama Panchayat. The Cheranelloor Grama panchayat is not sending any other type waste to the Brahmapuram plant. The Vehicle which brought the waste to the Brahmapuram plant is allowed to enter the plant only after strict inspection by the employees of the Kochi Corporation and ensuring that only dry and wet bio degradable waste is brought to the plant. For the dumping of the said waste from the local limits of the Chernaelloore Gama Panchayat, the Kochi Corporation is collecting monthly fees from the Cheranelloor Garma Panchayat. The above system of collection of waste and dumping at Brahmapuram plant is working at Chernaelloor Grama Panchayat smoothly without any complaints.

3. With respect to the processing of non bio degradable waste from the houses, shops and commercial establishment and public markets, the Cheranelloore Grama Panchayat is at the stage of entering into agreement with outside agencies for the proper processing of non bio degradable waste. The Panchayat expects that it will be able to collect and process the non bio de gradable waste from the houses, shops and commercial establishment and public markets within its limits with the participation of the outside agency can be started within three months.



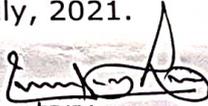

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Hence, by accepting the above contentions, the above Original Application is to be disposed.

All the facts stated above are true

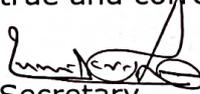
Dated this the 1st day of July, 2021.




Secretary SECRETARY
CHERANELLOOR GRAMA PANCHAYAT

Advocate: 
T.K. Ajithkumar

All the facts stated above are true and correct


Secretary

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